

SPECIAL BENCH  
COURT - II

**O-213**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/12(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>TH</sup> AUGUST, 2023, 02:00 P.M**

IN THE MATTER OF	V K M INFRASTRUCTURE PRIVATE LIMITED VS CORROGANON INDIA PVT LTD
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

**Appearance (via video conferencing/physically)**

Mr. Prantik Garai, Adv. ] For the Operational Creditor

Mr. R. Ray Chaudhuri, Adv. ]

Mr. P. Das, Adv. ] For the Respondent

**ORDER**

1. Ld. Counsel for the parties present.
2. As per previous order, rejoinder has been filed. Ld. Counsel for the Respondent wants deal with the rejoinder and therefore, wishes to file a sur-rejoinder. Let the same be done within a period of one week.
3. List the matter for arguments on **11.10.2023**.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**